

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1679

ANSWERED ON:16.08.2013

ORPHANS AND ORPHANAGE HOMES

Agarwal Shri Jai Prakash;Chitthan Shri N.S.V.;Jindal Shri Naveen;Punia Shri P.L. ;Sayeed Muhammed Hamdulla A. B. ;Sinh Dr. Sanjay

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government provides financial assistance to the State Governments/Non-Governmental Organisations (NGOs) for running of children homes/orphanages in the country;
- (b) if so, the details thereof indicating the funds sanctioned, released and utilized by the State Governments/NGOs during each of the last three years and the current year;
- (c) the number of children benefitted therefrom during the said period, State/UT-wise;
- (d) whether the Government has any mechanism to monitor/review the financial and operational performance of these children homes/orphanages; and
- (e) if so, the details thereof alongwith the steps taken/being taken by the Government to ensure proper rehabilitation of children living therein?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): Yes, Madam. The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to State Governments/UT Administrations/Non-Governmental Organisations for inter-alia, setting up of various types of Homes, including Children Homes and Specialised Adoption Agencies. The State /UT-wise details of funds sanctioned and released alongwith the number of beneficiaries covered under the Integrated Child Protection Scheme (ICPS) during the last three years and the current year is at Annex-I. The funds sanctioned and released to State Governments/UT Administrations/Non-Governmental Organisations are generally utilized by them. However, the unspent balance, if any, is adjusted from the eligible grant for the subsequent year.

(d) & (e): Section 34 (3) of the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] provides for mandatory registration of all Child Care Institutions (CCIs) housing children in need of care and protection with the intent of enforcing minimum standards of care, under the Act and Rules there-under, for the services provided for children in these Homes. The JJ Act and Central Model Rules there-under provide for mechanisms for stringent monitoring of quality of services through Child Welfare Committees (CWCs) and Inspection Committees set up by the State Government at State, district and city levels. To ensure that children in all the Homes receive the best of care, and are not subject to abuse and neglect, the Ministry of Women and Child Development has been strongly urging the State Governments/UT Administrations from time to time to identify and register all CCIs under the JJ Act and set up functional inspection committees, where not available.